

Central Information Commission
File No.CIC/SM/A/2009/000559 dated 03-12-2008
Right to Information Act-2005-Under Section (19)

Dated: 4 March 2010

Name of the Appellant : Shri Surat Chander
144, Housing Board,
Urban Estate - I,
Jalandhar - 144 022.

Name of the Public Authority : CPIO, State Bank of India,
Local Head Office,
P.B. No.139, Sector 17 A,
Chandigarh.

The Appellant was not present in spite of notice.

On behalf of the Respondent, the following were present:-

- (i) Shri Davinder Singh, AGM (Law),
- (ii) Shri S. K. Singh

2. In this case, the Appellant had, in his application dated 3 December 2008, requested the CPIO for a number of information about the existing rules on the operation of the ATM. In his reply dated 23 December 2008, the CPIO provided the desired information. Not satisfied with the information so provided, the Appellant preferred an appeal on 27 December 2008 which the Appellate Authority disposed off in his order dated 27 January 2009. In his order, the Appellate Authority directed the CPIO to provide some further information to the Appellant. It is not clear if the CPIO provided any additional information following the above direction. The Appellant has come before the CIC in second appeal seeking a copy of the relevant RBI circular on the subject.

3. We heard this case through videoconferencing. The Appellant was not present in spite of notice. The Respondent was present in the Chandigarh studio of the NIC. He submitted that there was no RBI circular on ATM charges to be paid by customers and such charges varied from Bank to Bank. He further informed that this had already been clarified to the Appellant. In his second appeal, the Appellant has sought a copy of the RBI circular which, as explained by the Respondent above, does not exist. In view of this, there is no more information to be provided and the case is, thus, disposed off.

4. Copies of this order be given free of cost to the parties.

(Satyananda Mishra)
Information Commissioner

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges prescribed under the Act to the CPIO of this Commission.

(Vijay Bhalla)
Assistant Registrar